## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 42(ND)/2015 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH, S, K, MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.07,2016

NAME OF THE COMPANY:

M/s. Guardian Lifecare PVt. Ltd. & Ors.

M/s. Guardian Nutrition and Health Supplements Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

REPRESENTATION 1. Tejas Paraslar Adv. 2. Rochit Nayyar Adv. Petitioners.
Respondent 1,2,425

## Order

Ld. Counsel for the parties have made a joint statement that the matter stands settled between the parties, hence the present proceedings do not survive for adjudication. Ld. Counsel for the Petitioner applied for withdrawal of the Petition in view of the terms of settlement arrived at between the parties.

2. In view of the above, the Petition is dismissed as withdrawn.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA) MEMBER (T)

28th July, 2016 (P.K. SUD)